

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

CP (IB) No. 54/Chd/Hry/2023

IN THE MATTER OF:
K.L.M Steel Pipe Pvt. Ltd.

...Petitioner-Financial Creditor

Versus

Hisar Pipe Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 02.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Anuraj Jain, Advocate

For the Respondent : Ms. Swati Vashisth, PCA

ORDER

The written submissions on behalf of the petitioner-financial creditor has been filed vide diary No. 00513/7 dated 26.03.2024. The same is taken on record. It is seen that on the last date of hearing, the respondent-Corporate debtor was directed to file short-written submissions within one week but, the same is not filed yet. Out of sheer indulgence, one more opportunity is granted to file the same subject to cost of Rs.10,000/- to be deposited in favour of "Prime Ministers' Relief Fund. Ld. counsel for the respondent-corporate debtor is also directed to file Vakalatnama within one week. Let this matter be posted on 08.05.2024.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**